

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01182/2018 & MA 310/00492/2018**

**Dated Tuesday the 4<sup>th</sup> day of September Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member(J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

1. Manit Govindaradjou @ Canabady	
2. A. Pajani Radjou	
3. M. Soubramanian	
4. Palani	
5. Ramachandran	
6. C. Saminadane	
7. Mannangatty	.. Applicants

**By Advocate M/s. R. Saravanan**

**Vs.**

1. Union of India rep. by Rep. by the Secretary to Government Dept. of Personnel and Administrative Reforms Govt. of Union Territory of Puducherry Puducherry.	
2. The Under Secretary to Government (Personnel) Dept. of Personnel and Administrative Reforms (Personnel Wing) Govt. of Union Territory of Puducherry Puducherry.	... Respondents

**By Advocate Mr. R. Syed Mustafa**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. MA 492/2018 for joining the applicants together and filing single Original Application is allowed.

2. The applicants have filed this OA seeking the following reliefs:-

“i. Direct the respondents to promote the applicants as Superintendent by relaxing the criteria of passing departmental exam (Accounts test) with effect from the date on which the applicant became entitled and the post became due

ii. Award costs

iii. And pass such further or other orders”

3. It is submitted that the applicants have filed representation before the second respondent seeking relaxation of qualification and granting adhoc promotion on the basis of the draft rules proposed by the department. According to him the necessary tests were not conducted till date for getting qualified. Hence he seeks relaxation of qualification and consider his representation for promotion. CFA limits his relief to the consideration of his representation before passing any further promotion.

4. Mr. R. Syed Mustafa takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the merits of the case, the respondents are directed to consider Annexure A11 to A16 representations given by the applicants before promoting on adhoc basis. The

respondents will consider the representations and pass a speaking order regarding the facts stated in the representations within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)  
Member (A)  
AS

04.09.2018

(P. Madhavan)  
Member(J)